

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/1305/2020 C.P.(IB)/2392(MB)2019

IN THE MATTER OF

Stressed Assets Stabilisation Fund	... Petitioner
Vs	
Adya Oils & Chemicals Ltd	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 26.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Devarajan Raman (PH)

For the Respondent: Adv. Chirag Mody (R1), Adv. Rohan Agarwal (R5)(PH)

ORDER

IA/1305/2020- Both the Counsels have concluded their arguments and pray for time to file their written submissions. Allowed as prayed for. Adjourned to **02.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/